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PART II
HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT

Notification

The 24th October, 2022

No. Leg.31/2022.—The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 24th October, 2022 is hereby published for general information:-

HARYANA ORDINANCE NO. 2 OF 2022

**THE HARYANA SIKH GURDWARAS (MANAGEMENT) AMENDMENT
ORDINANCE, 2022**

AN

ORDINANCE

further to amend the Haryana Sikh Gurdwaras (Management) Act, 2014.

Promulgated by the Governor of Haryana in the Seventy-third Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Haryana Sikh Gurdwaras (Management) Amendment Ordinance, 2022. Short title.
2. In section 16 of the Haryana Sikh Gurdwaras (Management) Act, 2014,- Amendment of section 16 of Haryana Act 22 of 2014.
 - (i) for the existing provisos to sub-section (8), the following provisos shall be substituted, namely:-

“Provided that all the forty-one members so nominated by the Government shall elect their President, Senior Vice President, Junior Vice President, General Secretary, Joint Secretary and six members, who shall be the members of the Executive Board of the Committee in its first meeting to be convened and presided over by the officer appointed by the Government. The Adhoc Committee and the Executive Board shall cease to exist after the formation of a new Committee:

Provided further that if elections under section 11 are not held within the period of eighteen months, a new Adhoc Committee shall be nominated by the Government for a further period of eighteen months or till the elections are held, whichever is earlier:

Provided further that after the new elected Haryana Gurdwara Management Committee takes over the charge, the Adhoc Committee shall hand over the charge to the newly elected Committee.”;
 - (ii) after sub-section (8), the following sub-section shall be added, namely:-

“(9) The Government may nominate one of the members of the Committee or the Adhoc Committee, as the case may be, as Patron, who shall be a member of the elected Executive Board. While making such nomination, the Government may, if deemed necessary, consult the President or Executive Board of the Committee or the President or Executive Board of the Adhoc Committee, as the case may be.”.

CHANDIGARH:
THE 24TH OCTOBER, 2022

BANDARU DATTATRAYA
GOVERNOR OF HARYANA

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BIMLESH TANWAR,
Administrative Secretary to Government, Haryana,
Law and Legislative Department.